

**LIR No. 299/20**

**Renu vs M/s Sanjay Arts and Paper Industries**

03.10.2020

Present: None for the workwoman.

The matter is fixed for service of the court notice to the workwoman.

Court notice issued to the workwoman through whatsapp is received back with the report unserved.

Today, no one has appeared on behalf of the workman through video conference

Accordingly, fresh court notices are ordered to be issued to the workwoman on <sup>her</sup> ~~his~~ mobile phone number also, as mentioned in the reference, through whatsapps and also through union, which are returnable on **16.01.2021**.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.

  
**(PAWAN KUMAR MATTO)**  
**PRESIDING OFFICER: LABOUR COURT-IX**  
**ROUSE AVENUE COURTS, NEW DELHI**  
**03.10.2020**



REDMI NOTE 5 PRO  
MI DUAL CAMERA

**LIR No. 300/20**

**Ajay vs M/s Jiva International Althin Automatic Pvt Ltd.**

03.10.2020

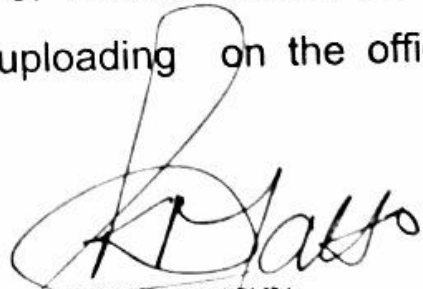
Present: None for the workman.

The matter is fixed for the service of the court notice to the workman.

Court notice issued to the workman is received back with the report served, but, today, no one has appeared on behalf of the workman through video conference.

In the interest of justice, fresh court notices are ordered to be issued to the workman on his mobile phone number also, as mentioned in the reference, through whatsapps, which are returnable on **16.01.2021**.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



**(PAWAN KUMAR MATTO)**  
**PRESIDING OFFICER: LABOUR COURT-IX**  
**ROUSE AVENUE COURTS, NEW DELHI**  
**03.10.2020**

**LIR No. 301/20**

**Surender Kumar vs M/s Adhvik Upper**

03.10.2020

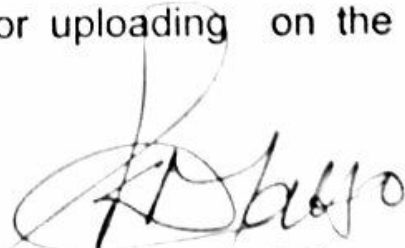
Present: None for the workman.

The matter is fixed for the service of the court notice to the workman.

Court notice issued to the workman is received back with the report served, but, today, no one has appeared on behalf of the workman through video conference.

In the interest of justice, fresh court notices are ordered to be issued to the workman on his mobile phone number also, as mentioned in the reference, through whatsapps, which are returnable on **16.01.2021**.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



**(PAWAN KUMAR MATTO)**  
**PRESIDING OFFICER: LABOUR COURT-IX**  
**ROUSE AVENUE COURTS, NEW DELHI**  
**03.10.2020**



REDMI NOTE 5 PRO  
MI DUAL CAMERA

**LIR No. 865/20**  
**Deepak vs M/s Ghar Reloaded**

03.10.2020

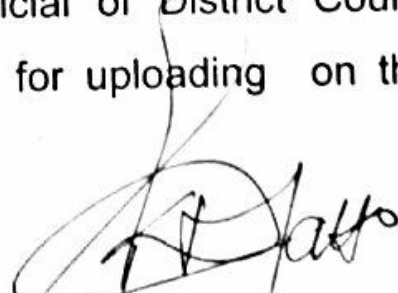
Present: Sh. Ajit Kumar Singh, AR for the workman.

The matter is fixed for filing of the statement of claim and also for the filing of the letter of authority by the Id AR for the Workman.

Today, Id. AR for the workman has appeared through video conference and submitted that he has come to understand that the workman Deepak has already been expired and seeks adjournment to file the death certificate of the deceased workman and application to bring the LRs of the deceased workman on record.

Accordingly, the matter stands adjourned for filing the death certificate of the deceased workman and also for filing application to bring the LRs of the deceased workman on record on 14.10.2020.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



**(PAWAN KUMAR MATTO)**

**PRESIDING OFFICER: LABOUR COURT-IX**  
**ROUSE AVENUE COURTS, NEW DELHI**

**03.10.2020**



REDMI NOTE 5 PRO  
MI DUAL CAMERA

**LIR No. 366/20**  
**Gopal vs M/s Ghar Reloaded**

03.10.2020

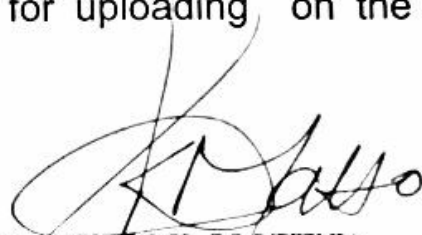
Present: Sh. Ajit Kumar Singh, AR for the workman.

The matter is fixed for filing of the statement of claim and also for the filing of the letter of authority by the Id AR for the Workman.

Today, Id. AR for the workman has appeared through video conference and seeks adjournment to file the letter of authority and statement of claim.

Accordingly, the matter stands adjourned for filing letter of authority and statement of claim on 14.10.2020.

Ahmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



**(PAWAN KUMAR MATTO)**  
**PRESIDING OFFICER: LABOUR COURT-IX**  
**ROUSE AVENUE COURTS, NEW DELHI**  
**03.10.2020**



REDMI NOTE 5 PRO  
MI DUAL CAMERA

**LIR No. 867/20**  
**Ritesh vs M/s Ghar Reloaded**

03.10.2020

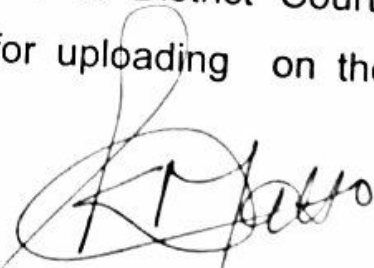
Present: Sh. Ajit Kumar Singh, AR for the workman.

The matter is fixed for filing of the statement of claim and also for the filing of the letter of authority by the Id AR for the Workman.

Today, Id. AR for the workman has appeared through video conference and seeks adjournment to file the letter of authority and statement of claim.

Accordingly, the matter stands adjourned for filing letter of authority and statement of claim on 14.10.2020.

Ahmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



**(PAWAN KUMAR MATTO)**  
**PRESIDING OFFICER: LABOUR COURT-IX**  
**ROUSE AVENUE COURTS, NEW DELHI**  
**03.10.2020**



REDMI NOTE 5 PRO  
MI DUAL CAMERA

**LIR No. 868/20**  
**Ramesh vs M/s Ghar Reloaded.**

03.10.2020

Present: Sh. Ajit Kumar Singh, AR for the workman.

The matter is fixed for filing of the statement of claim and also for the filing of the letter of authority by the Id AR for the Workman.

Today, Id. AR for the workman has appeared through video conference and seeks adjournment to file the letter of authority and statement of claim.

Accordingly, the matter stands adjourned for filing letter of authority and statement of claim on 14.10.2020.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



**(PAWAN KUMAR MATTO)**  
**PRESIDING OFFICER: LABOUR COURT-IX**  
**ROUSE AVENUE COURTS, NEW DELHI**  
**03.10.2020**

REDMI NOTE 5 PRO  
MI DUAL CAMERA



**LIR No. 869/20**  
**Sunil vs M/s Ghar Reloaded**

03.10.2020

Present: Sh. Ajit Kumar Singh, AR for the workman.

The matter is fixed for filing of the statement of claim and also for the filing of the letter of authority by the Id AR for the Workman.

Today, Id. AR for the workman has appeared through video conference and seeks adjournment to file the letter of authority and statement of claim.

Accordingly, the matter stands adjourned for filing letter of authority and statement of claim on 14.10.2020.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.

  
**(PAWAN KUMAR MATTO)**  
**PRESIDING OFFICER: LABOUR COURT-IX**  
**ROUSE AVENUE COURTS, NEW DELHI**  
**03.10.2020**

REDMI NOTE 5 PRO  
MI DUAL CAMERA





**LIR No. 870/20**  
**Khim Chand vs M/s Ghar Reloaded**

03.10.2020

Present: Sh. Ajit Kumar Singh, AR for the workman.

The matter is fixed for filing of the statement of claim and also for the filing of the letter of authority by the Id AR for the Workman.

Today, Id. AR for the workman has appeared through video conference and seeks adjournment to file the letter of authority and statement of claim.

Accordingly, the matter stands adjourned for filing letter of authority and statement of claim on 14.10.2020.

Ahmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.

  
**(PAWAN KUMAR MATTO)**  
**PRESIDING OFFICER: LABOUR COURT-IX**  
**ROUSE AVENUE COURTS, NEW DELHI**  
**03.10.2020**

REDMI NOTE 5 PRO  
MI DUAL CAMERA



**LIR No. 871/20**  
**Pawan vs M/s Ghar Reloaded**

03.10.2020

Present: Sh. Ajit Kumar Singh, AR for the workman.

The matter is fixed for filing of the statement of claim and also for the filing of the letter of authority by the Id AR for the Workman.

Today, Id. AR for the workman has appeared through video conference and seeks adjournment to file the letter of authority and statement of claim.

Accordingly, the matter stands adjourned for filing letter of authority and statement of claim on 14.10.2020.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.

  
**(PAWAN KUMAR MATTO)**  
**PRESIDING OFFICER:LABOUR COURT-IX**  
**ROUSE AVENUE COURTS,NEW DELHI**  
**03.10.2020**



**LIR No. 872/20**  
**Suresh Singh vs M/s Ghar Reloaded**

03.10.2020

Present: Sh. Ajit Kumar Singh, AR for the workman.

The matter is fixed for filing of the statement of claim and also for the filing of the letter of authority by the Id AR for the Workman.

Today, Id. AR for the workman has appeared through video conference and seeks adjournment to file the letter of authority and statement of claim.

Accordingly, the matter stands adjourned for filing letter of authority and statement of claim on 14.10.2020.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.

  
**(PAWAN KUMAR MATTO)**  
**PRESIDING OFFICER: LABOUR COURT-IX**  
**ROUSE AVENUE COURTS, NEW DELHI**  
**03.10.2020**



**LIR No. 1231/20**

**Rakesh Kumar vs M/s Delhi Jal Board and ors.**

03.10.2020

Present: None for the workman.

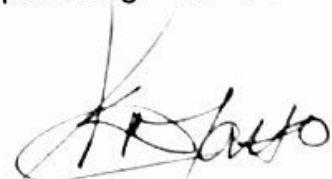
The matter is fixed for service of the court notice to the workman.

The court notice issued to the workman through whatsapp is received back with the report unserved.

Today, no one has appeared on behalf of the workman through video conference

In the interest of justice, fresh court notices are ordered to be issued to the workman and also through his union, which are returnable on **18.01.2021**.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



**(PAWAN KUMAR MATTO)**  
**PRESIDING OFFICER: LABOUR COURT-IX**  
**ROUSE AVENUE COURTS, NEW DELHI**  
**/03.10.2020**

REDMI NOTE 5 PRO  
MI DUAL CAMERA



**LID No. 72/18**

**Narender Singh vs M/s Haldiram Products (P) Ltd.**

03.10.2020

Present: None for the parties.

The matter is fixed for framing of issues, but today, no one has appeared on behalf of any of the parties through video conference.

Accordingly, the matter stands adjourned for framing of issues on 21.10.2020.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.

  
**(PAWAN KUMAR MATTO)**  
**PRESIDING OFFICER-LABOUR COURT-IX**  
**ROUSE AVENUE COURTS, NEW DELHI**  
**03.10.2020**

REDMI NOTE 5 PRO  
MI DUAL CAMERA



LID No. 678/19  
Sunil Dutt vs Ring Road Honda

03.10.2020  
Present:

Workman along with AR Sh. Ajit Kumar Singh through  
video conference.  
None for the management.

The matter is fixed for framing of issues.

But, today, no one has appeared on behalf of the  
management. Since, the pleadings of the parties have already been  
completed, so, from the pleadings of the parties, following issues arose  
and are being framed:-

(i) Whether the claimant had worked with the  
management since 04.01.2014 till 01.05.2018 or that  
the workman had worked with the management for a  
period of 240 days prior to the termination of his  
services by the management on dated 01.05.2018?  
(OPW)

(ii) Whether the services of the claimant were  
terminated illegally and / or unjustifiably by the  
Management? (OPW)

(iii) Whether the claimant is absenting from  
duties w.e.f. 23.04.2018 without intimation or sanction  
of leave? (OPM)


(iv) Whether the claimant has committed  
misconducts as mentioned in para No.4, (on merit) in  
the written statement? (OPM)

(v) Relief.

No other issue arises or pressed upon by the Ld. AR  
for the workman.

In view of huge pendency of cases in this court, matter  
stands adjourned for evidence of workman on 16.09.2021. Workman is  
directed to file affidavits of all the witnesses in the court at least one week  
prior to next date of hearing and supply copies thereof to the management  
or its AR in the similar manner.

Ahmad of this court is directed to send the copy of this  
order to the concerned official of District Court, Rouse Avenue Court  
Complex, New Delhi for uploading on the official website of Delhi District  
Court.

  
(PAWAN KUMAR MATTO)  
PRESIDING OFFICER: LABOUR COURT-IX  
ROUSE AVENUE COURTS, NEW DELHI  
03.10.2020

**LIR No. 46247/15**

**Ms Kuldeep Kaur vs Gratis Management of Marketing Pvt. Ltd.**

03.10.2020

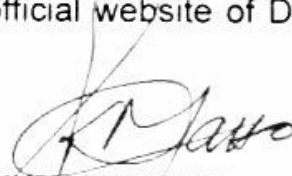
Present:                   None for the workwoman.  
                                  None for the management.

The matter is fixed for evidence of the workwoman.

Today, no one has appeared on behalf of any of the parties through video conference.

Since, this matter is more than 5 years old, so, the matter stands adjourned for the evidence of the workwoman on **02.11.2020**. Workwoman is directed to file affidavits of all the witnesses in the court one week prior to the next date of hearing and supply advance copies thereof to the management or it's AR in similar manner.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)  
PRESIDING OFFICER: LABOUR COURT-IX  
ROUSE AVENUE COURTS, NEW DELHI  
03.10.2020



REDMI NOTE 5 PRO  
MI DUAL CAMERA

**LCA No. 1024/16**

**Ashok Khanna vs Vineet Khurana and 4 ors.**

03.10.2020

Present:

None for the workman.

Ms. Anuj Yadav, Proxy AR for the management no. 1, 2, 3 and 5 through video conference.

None for the management No.4.

(Management No.4 is already exparte)

The matter is fixed for evidence of the workman.

Today, no one has appeared on behalf of the workman through video conference.

In view of huge pendency of cases in this court, the matter stands adjourned for the evidence of the workman on **27.07.2021**. Workman is directed to file affidavits of all the witnesses in the court one week prior to the next date of hearing and supply advance copies thereof to the contesting managements or their AR in similar manner.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.

  
(PAWAN KUMAR MATTO)

PRESIDING OFFICER:LABOUR COURT-IX

ROUSE AVENUE COURTS,NEW DELHI

03.10.2020



REDMI NOTE 5 PRO  
MI DUAL CAMERA



LIR No. 4827/16

Pappu Ram vs Shree Krishna Castings Pvt. Ltd.

03.10.2020

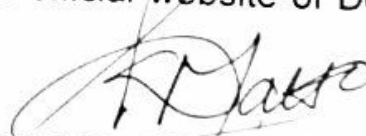
Present: Sh. Kailash Kumar Jonwal, AR for the workman through video conference.  
Sh. Gaurav Bajaj, Proxy AR for the management through video conference.

The matter is fixed for remaining evidence of the management.

Today, Ld. Proxy AR for the management has appeared and seeks adjournment. As main AR could not appear in view of death of his mother.

Since, this matter is more than 5 years old, so, the matter stands adjourned for remaining the evidence of the management on **05.11.2020**. Management is directed to file affidavits of all the witnesses in the court one week prior to the next date of hearing and supply advance copies thereof to the workman or his AR in similar manner.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)  
PRESIDING OFFICER: LABOUR COURT-IX  
ROUSE AVENUE COURTS, NEW DELHI  
03.10.2020

LIR No. 946/17  
Vishnu Soni vs Radhey Traders and Manufacturing

03.10.2020  
Present:

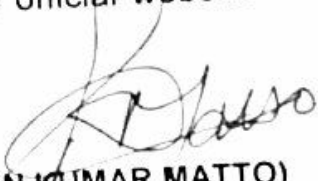
Workman with AR Sh. Santosh Singh through video conference.  
None for the management.

The matter is fixed for evidence of the management.

Today, no one has appeared on behalf of the management through video conference.

In view of huge pendency of cases in this court, matter stands adjourned for the evidence of the management on 13.07.2021. Management is directed to file affidavits of all the witnesses in the court one week prior to the next date of hearing and supply advance copies thereof to the workman or his AR in similar manner.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.

  
(PAWAN KUMAR MATTO)  
PRESIDING OFFICER: LABOUR COURT-IX  
ROUSE AVENUE COURTS, NEW DELHI  
03.10.2020



REDMI NOTE 5 PRO  
MI DUAL CAMERA

LIR No. 3874/18

Vinay Kumar vs M/s Flowmak Engineering Pvt Ltd.

03.10.2020

Present:

Workman with AR Sh. Ajit Kumar Singh, through video conference.

None for the management.

(Management earlier exparte)

The matter is fixed for consideration on two applications filed by the management under Order 9 rule 7 of CPC and under Section 5 of the Limitation Act.

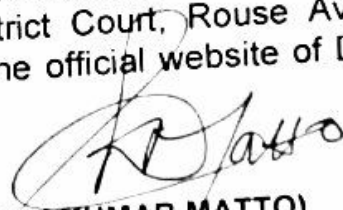
Today, no one has appeared on behalf of the management to argue on the said applications through video conference.

The Ld. AR for the workman has submitted that he does not want to file any reply to these applications and he will straightway argue on these applications.

In the interest of justice, last and final opportunity is granted to the management to argue on these applications.

To come up on 15.01.2021.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)  
PRESIDING OFFICER: LABOUR COURT-IX  
ROUSE AVENUE COURTS, NEW DELHI  
03.10.2020



REDMI NOTE 5 PRO  
MI DUAL CAMERA

LIR No. 3875/18

Amarjeet Pathak vs M/s Flowmak Engineering Pvt Ltd.

03.10.2020

Present:

Sh. Ajit Kumar Singh, AR for the workman through video conference.

None for the management.

(Management earlier exparte)

The matter is fixed for consideration on two applications filed by the management under Order 9 rule 7 of CPC and under Section 5 of the Limitation Act.


Today, no one has appeared on behalf of the management to argue on the said applications through video conference.

The Ld. AR for the workman has submitted that he does not want to file any reply to these applications and he will straightway argue on these applications.

In the interest of justice, last and final opportunity is granted to the management to argue on these applications.

To come up on 15.01.2021.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.

  
(PAWAN KUMAR MATTO)

PRESIDING OFFICER: LABOUR COURT-IX  
ROUSE AVENUE COURTS, NEW DELHI

03.10.2020



REDMI NOTE 5 PRO  
MI DUAL CAMERA

LID No. 746/16  
Hari Om Sharma vs G.R. Sons

03 10 2020  
Present

Sh Pankaj Tripathi, AR for the workman through video conference  
Sh Ajay Chopra, AR for the management through video conference

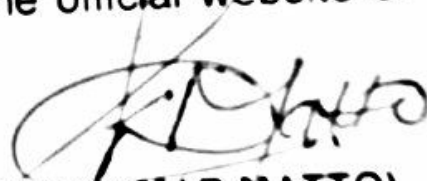
The matter is fixed for hearing final arguments.

After part arguments, both the Ld ARs for the parties have submitted that matter may be fixed for 17.10.2020 for hearing further arguments.

Ld. AR for the management has also submitted that he will produce certain records regarding the re-joining of the workman in the management in the year 2014 in compliance of the order Hon'ble High Court of Delhi.

Accordingly, matter is ordered to be listed for hearing further arguments on 17.10.2020.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)  
PRESIDING OFFICER: LABOUR COURT-IX  
ROUSE AVENUE COURTS, NEW DELHI  
03.10.2020



REDMI NOTE 5 PRO  
MI DUAL CAMERA

LIR No. 6435/16  
Amit Kumar vs Cham Make Over

03.10.2020  
Present:

Sh. Jai Narayan, AR for the workman through video conference.  
Sh. Santosh Singh, AR for the management through video conference.

This case is more than 5 years old.


The matter is fixed for hearing final arguments.

Both the Ld. ARs for the parties have appeared through video conference.

AR of the workman has submitted that he is out of station as his brother has met with an accident and seeks adjournment for the month of November, whereas, the Ld. AR for the management submitted that he may be heard today. So, this court has heard the arguments advanced by the Ld. AR for the management.

Since, this case is more than 5 years old, however, in the interest of justice, last and final opportunity is granted to the workman to argue on the matter on 03.11.2020.

Ahmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)  
PRESIDING OFFICER: LABOUR COURT-IX  
ROUSE AVENUE COURTS, NEW DELHI  
03.10.2020



REDMI NOTE 5 PRO  
MI DUAL CAMERA